BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE, BENCH, PUNE.

APPEAL NO. 145/2024 (WZ)

EARLIER ORIGINAL APPLICATION NO.102/2024(WZ)

PETITIONERS:-

1) Brijkishore Hargovind Agrawal, Age-75 Years, Occupation:- Business, Residing at Plot No. 51, New Colony, Nagpur- 440001.
2) Manoj S/o Ramchandra Pali , Age-39 Years, Occu.:- Agriculturist, R/o. House No. 602, Amravti Road, Waddhamna, Nagpur- 440023.
3) Pawan S/o Baliram Lashkare, Age-48 Years, Occupation:- Agriculturist, R/o. Ward No.2 At Surabardi- Post, Dawlameti, Tahsil- Nagpur-Surabardi, Nagpur- 440023.
4) Ishwar S/o Damaji Ganvir, Age-63 Years, Occupation:- Agriculturist, R/o. Surabardi- Post, Dawlameti, Tahsil- Nagpur-Surabardi, Nagpur- 440023.
5) Haribhau S/o Gopalrao Sonule , Age-83 Years, Occupation:- Agriculturist, R/o. Ward No.2 At Surabardi (Takiya)-, Tahsil- Nagpur- Surabardi, Nagpur- 440023.

NOTARY HAIDARI NAWSHAD S. ALI Nagpur Dist. (M.S.) India Regn. No. 4594 My Term Expires 12/09/2027 GOVT. OF INDIA

: VERSUS :

RESPONDENTS:-

1) Union of India, through its Secretary, Ministry of Environment Forest and Climate Change, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi-110 003.

2) The Maharashtra Pollution Control Board, Through its Member Secretary, Kalpataru Point, 3rd and 4th Floor, Road, No. 8 Sion Cir, Opp. PVR Theater, Mumbai- 4000223.

3) Adani Power Maharashtra Limited through its Director, Having Office at Corporate House, Shantigram, Near Vaishno Devi Circle, S.G.Highway, Khodiyar, Ahamadabad, Gujrat- 382421.

4) The District Magistrate/ District Collector, Civil Lines, Nagpur- 440001.

5) The Chief Executive Officer, Zilla Parishad, Civil Lines, Nagpur-440001.

6) The General Manager, District Industries Centre, Udyog Bhavan, Civil Lines, Nagpur-440001.

7) Nagpur Municipal Corporation through its Commissioner, Having its Office at Civil Lines at Nagpur-440001.

8) Nagpur Metro Region Development Authority through its Chairman, Sadar, Nagpur-440001.

9) The Principal Chief Conservator of Forest, (Hoff), Maharashtra State, Ramgiri Road, Civil Lines at Nagpur-440001.

[AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENTS NO. 4,]

Respondents No.4, Collector/District Magistrate, Nagpur, do hereby submits as under.

1) I say that, I have been arrayed as Respondents No.4 in the present appeal filed by the petitioners before this Honble Tribunal under section 18 (1) read with section 14,15,16, 17 of the National Green Tribunal Act, 2010.

2) I say that the petitioners have sought suitable orders in this appeal as under :-

i) to quash and set aside the "environmental public hearing" held on 13.07.2023 held by MPCB regarding proposed UNDERGROUND MINING PROJECT at Gondkhairi, at Tahsil Kalmeshwar District- Nagpur by holding that the same is illegal and ultra vires to the EIA Notification dated 14.09.2016 (Annexure-P-04) and violative of Article 14,19, 21,47,48 A of the Constitution of India and direct the respondent authorities to conduct the fresh Public Hearing as per EIA Notification 2006.

HAIDARI NAWSHAD S. ALI
Nagpur Dist. M.S. India Regn. No. 4594
My Term Expires On 12/09/2027
GOVT. OF INDIA

ii) Quash and set aside the Environmental Clearance granted to ADANI POWER MAHARASHTRA LTD on 5.2.2024 by MOEF AND CC under section 3 of E.P. Act 1986 vide file No :- IA-J11011/46/2022-IA-II (M) for "**GONDKHAIRI UNDERGROUND COAL MINE PROJECT"** having Production Capacity of 2.0/3.0 MTPA [Normative / Peak] in Mine Lease Area of 862 HA located at Village Gondkhairi, Tahsil. Kalmeshwar, Distt. Nagpur [Maharashtra] Annexure –P01) which is absolutely illegal on the grounds stated in this petition.

iii) Hold and declare that the entire process of granting Environment Clearance U/s 3 of E.P.Act 1986 is vitiated for the reasons stated in this petition and hence it is vioilative of article 14,19,21,47,48A of Constitution of India.

iv) Direct the respondents to start the process of granting Environment Clearance fresh and direct the MoEF & CC to *reexamine the matter from the stage of conducting public consultation afresh after following the due process of 'Public Hearing' as mandated by EIA Notification 2006 and EIA Notification 2009 after seeking appropriate study material*

from proponent, and the same may be considered/appraised and a fresh Order may be passed by MoEF&CC with regard a prior EC in accordance with law and existing state of environment and ecology.

v) Stay the effect and operation of Environment Clearance granted on 5.2.2024 by MOEF and CC U/s 3 of E.P. Act 1986 vide file no. IA-J- 11011/46/2022-IA-II (M) for **'GONDKHAIRI UNDERGROUND COAL MINE PROJECT'** having Production capacity of 2.0/3.0 MTPA [Normative/Peak] in Mine Lease Area of 862 HA located at Village Gondkhairi, Tahsil. Kalmeshwar, Distt. Nagpur [Maharashtra] (Annexure – P1) during pendency of this application for the reasons/grounds stated in this petition in the larger interest of justice.

vi) To pass any other Order (s) as deemed fit by this Hon'ble Tribunal in the larger interest of justice.

3) The answering Respondent has perused in details the averments made in the present appeal as also the contents of the <u>ANNEXURES</u> filed therewith. The answering Respondent has

filed the instant reply for the limited purpose of opposing admission of the present appeal and grant of any interim relief whatsoever to the Petitioners as against the office of answering respondent. The answering Respondent submits that considering the limited scope of the present submissions the averments of the appeal which are not specifically replied may kindly not be deemed to have been admitted and are hereby denied individually and in toto. The answering Respondent further submits that the averments made in the present appeal which are matter of record need no reply. The averments made in the present appeal which are contrary to factual position or are otherwise inconsistent with submissions made in paragraphs appearing here-in-below are denied specifically, individually and in toto. The answering Respondent reserves its right to and shall crave the kind leave of this Hon'ble Tribunal to file additional affidavit and/or return at a subsequent stage if so necessitated.

4) It is submitted that this Hon'ble Tribunal vide order dated 24.07.2024 has issued notice to the respondents returnable within 4 weeks and Respondents are directed to submit their reply / counter affidavits through e-filing portal of NGT,

preferably in the form of searchable PDF / OCR Support PDF and not in the form of Image PDF, within 4 weeks and directed that the present matter be listed for further consideration on 16.10.2024. Hence the affidavit in reply is being submitted as under.

5) It is pertinent to submit here that environmental public hearing on proposed 2.0 (fixed capacity) 3.0 (maximum capacity) million tone / year in respect of Underground Coal Production Project of M/s. Adani Power Maharashtra Limited i.e. Respondent no.3 in 862 Hector lease area at Mouza Gondkhairi underground coal quarry (Kamptee Coalfield) in Tahsil Kalmeshwar, District Nagpur was arranged on 13.07.2023 at 11.00 a.m. near Karli Lake side, Khasra No.9/5, Village Karli Tahsil Kalmeshwar, District Nagpur.

6) It is also pertinent to submit here that notice of public hearing on the said environmental issue was published in Local Marathi Newspaper "Dainik Lokmat" and National English Daily Newspaper "Times of India" dated 10.06.2023.

HAIDARI NAWSHAD S. ALY
Nagpur Dist. (M.S.) India
Regn. No. 4494
My Term Expires On 12/09/2027
GOVT. OF INDIA

7) It is also pertinent to submit here that as per the order issued by the Respondent no.2, the Member Secretary, M.P.C.B. dated

14.06.2023 a committee was constituted under the Chairmanship of the District Magistrate or his representative Additional District Magistrate, Regional Officer, M.P.C.B., Nagpur to be a member and Sub Regional Officer, M.P.C.B., Nagpur to be a coordinator for conducting the public hearing on environmental issue.

8) It is further pertinent to submit here that then Additional District Magistrate to be a Chairman, Regional Officer, M.P.C.B., Nagpur to be a Member and Sub Regional Officer, M.P.C.B., Nagpur to be a coordinator and villagers, Sarpanch, Environmental Groups, Local and other representatives were present for the public hearing on said environmental issue. The attendance register to that effect is with the M.P.C.B. Nagpur.

9) It is pertinent to submit here that the information of the public hearing in 2 daily newspapers as "Marathi Dainik Lokmat" and "English Times of India" were issued 30 days earlier i.e. on 10.06.2023 as per the provisions of the Notification dated 14.09.2006 issued by the M.O.E.F. of Government of India and amended Act dated 01.12.2009.

10) It is also pertinent to submit here that the Draft Environmental Management Plan for said Underground Coal Production Project,

copy of summery in local Marathi language and English language were made available as per the provisions of the Notification dated 14.09.2006 issued by the M.O.E.F. of Government of India and amended Act dated 01.12.2009 for public perusal and study at the following notified local offices and Gram Panchayats :-

1) Regional Office, West Central Zone, Ministry of Environment, Forest and Climate Change, New Secretarial Building, Ground Floor, East Wing, Civil Lines, Nagpur 440001.
2) Department of Environment and Climate Change, 15th Floor, New Administrative Building, Government of Maharashtra, Ministry, Madam Cama Road, Mumbai-400 032.
3) Joint Director (Water Pollution Control), Maharashtra Pollution Control Board, Kalpataru Point, 3rd Floor, In front of PVR Cinema Hall, Near Sion Circle, Sion East, Mumbai- 400 022.
4) Regional Officer, Maharashtra Pollution Control Board, Udyog Bhawan, 5th Floor, Civil Lines, Nagpur 440 001.
5) Sub / Deputy Regional Officer, Nagpur, Maharashtra Pollution Control Board, Udyog Bhavan, 5th Floor, Civil Lines, Nagpur 440 001.

6) Collector, Collector's Office, Civil Lines, Nagpur.

7) Chief Executive Officer, Zilla Parishad, Civil Lines, Nagpur,

8) General Manager, District Industries Centre, Udyog Bhawan, Civil Lines, Nagpur.

9) Sub-Divisional Officer, Kalameshwar, Taluka-Kalameshwar, District-Nagpur.

10) Tahsildar, Tahsil Office, Kalameshwar, Taluka-Kalmeshwar, District-Nagpur.

11) Gram Panchayat, Pethkaldongari, Panchayat Samiti, Nagpur, District-Nagpur.

12) Gram Panchayat, Vyahad, Panchayat Samiti, Nagpur, District-Nagpur.

13) Gram Panchayat, Suraburdi, Panchayat Samiti, Nagpur, District-Nagpur,

14) Gram Panchayat, Dhamana Linga, Panchayat Samiti, Nagpur, District-Nagpur,

15) Prampanchayat. Dawlameti, Panchayat Samiti, Nagpur, District-Nagpur,

16) Gram Panchayat, Drugdhamana, Panchayat Samiti, Nagpur, District-Nagpur,

17) Gram Panchayat, Songaon Nipani, Panchayat Samiti, Nagpur, District-Nagpur,

18) Gram Panchayat, Gandkheri, Kalameshwar, District-Nagpur.

19) Gram Panchayat, Nimji, Kalmeshwar, District-Nagpur,

20) Gram Panchayat, Lonara, Kalameshwar, District-Nagpur,

21) Gram Panchayat, Ashtikala, Kalameshwar, District-Nagpur,

22) Gram Panchayat, Selu, Kalameshwar, District-Nagpur,

23) Gram Panchayat, Uparwahi, Kalameshwar, District-Nagpur,

24) Gram Panchayat, Kalambi, Kalameshwar, District-Nagpur,

25) Gram Panchayat, Savangi, Kalameshwar, District-Nagpur,

26) Gram Panchayat, Dahegaon, Kalameshwar, District-Nagpur,

27) Gram Panchayat, Sahuli, Kalameshwar, District-Nagpur,

28) Gram Panchayat, Linga, Kalameshwar, District-Nagpur,

29) Gram Panchayat, Raipur, Hingana, District-Nagpur,

30) Gram Panchayat, Dingdoh (Devi), Hingana, District-Nagpur,

GOVT. OF INDIA
My Term Expires On 12/09/2027

31) Gram Panchayat, Nagalwadi, Hingana, District-Nagpur,

32) Gram Panchayat, Nagalwadi, Hingana, District-Nagpur.

33) Gram Panchayat, Khairi Pannase, Hingana, District-Nagpur,

34) Gram Panchayat, Waddhamana, Hingana, District-Nagpur,

11) It is also pertinent to submit here that the public and Environmental Organization were intimated 30 days before to give suggestions, thoughts, criticisms, objections orally as well as in writing and in email also about the said project. A total 44 written suggestions were received by the office of M.P.C.B., Nagpur in accordance with the said public hearing notice.

12) It is also pertinent to submit here that anyone who wants to give a written statement, suggestion, objection, about the said project can ask questions/suggestions/objections after the presentation of the project by stating his/her name and village name. So also it is made known to the public that minutes of this public hearing shall be recorded in the form of question answering proceeding and the same would be submitted to the State Level or Central

NOTARY

Level Impact Assessment Authorities / Committee through the Respondent no.2, M.P.C.B., Headquarter at Mumbai.

13) It is also made known to the public that the said public hearing committee is only for recording the opinion of the people regarding the said project and this committee has no authority to take any decision thereon.

14) It is also pertinent to submit here that the public hearing committee on environmental issue requested to project proponent to make presentation during the hearing for the proposal for environmental clearance related to its proposed project. The consultant on project environment issue with the leave of the Chairman of the Committee started making presentation about the said project and environmental management issue in Marathi language.

15) It is pertinent to submit here that the following points were mainly explained in the presentation.

GOVT. OF INDIA 4594 My Term Expires On 12/09/2027

DETAILED INFORMATION ABOUT THE PROJECT

- Project Area, Latitude-Longitude, Map, Submerged Area, Benefited Area, Forest Area, Project Features, Project Importance, Impact, Land Use, Earthquake Stability,

- Objective of the project, social status, opportunity of employment, development of farmers due to the project.
- Project analysis, summary, conclusion.
- Analysis of social and economic status.
- Information about air, water, land, sound, displacement etc.
- Impacts and management of proposed projects on air, water, displacement, biodiversity.
- Information about environmental management to be carried out after project implementation, information about other environmental management,
- Land use for green belt and other activities in the mine, type of underground mining and life of mining is 30 years,
- Planned for capital expenditure and recurrent expenditure for environmental management plan.

16) It is also pertinent to submit here that during public hearing it is made to known all the present that direct and indirect manpower will be required in the mining. 863 direct manpower and 1600 indirect manpower will be required and while making this representation the MLA Hon'ble Sunil Kedar arrived and he suggested to stop the presentation. During that time the Chairman of the public hearing committee and then Additional

District Magistrate suggested that the presentation be temporarily discontinued.

17) It is submitted that the Co-ordinator of the public hearing again started the introduction of the public hearing at that time Hon'ble MLA Shri Sunil Kedar and others objected that the Environmental Impact Assessment (EIA) report was not made available in Marathi language. At that time Shri Paliwal, resident-Nagpur objected that the draft Environmental Impact Assessment (EIA) report available to him was not in Marathi language. He said that the draft Environmental Impact Assessment (EIA) report was not done when it was mandatory to make it available to the general public here in Marathi in the official language of that State. It is in English language and has been sent to the Gram Panchayat. Shri Paliwal objected that as per EIA Notification, 2009, the Environmental Impact Assessment Report and Environmental Management Plan of the proposed project are required to be submitted in the local language as well as in Marathi. Hon'ble MLA Shri Sunil Kedar objected that the State language of Maharashtra is Marathi and the Marathi report was not made available to the public. He continued that the country is a democratic. Common people in rural areas do

not understand English. The information has not reached them. If you have a copy in Marathi then show it, EIA report in Marathi should be made available to general public, public hearing should be held after giving them enough time to study. We are not against the project. The nation needs coal.

18) It is pertinent to submit here that the Chairman of the public hearing meeting and then Additional District Magistrate said that the said objection has been noted and it will be included in the minutes. At that time Honble MLA Shri. Sunil Kedar objected that the first EIA report should be made available in Marathi. Thereafter, the Chairman of the public hearing meeting and then Additional District Magistrate expressed opinion that since the ongoing presentation is in Marathi, information about the project can be obtained.

19) It is also pertinent to submit here that those present in the public hearing objected that English copy has been sent by the M.P.C.B. in the village. However, unless the Marathi EIA copy is made available, the public hearing process cannot be continued.

20) It is also pertinent to submit here that Shri Korde, Resident of Nagpur said that the report is bogus. Because the study, survey

done therein is wrong. Baseline, hydro zoology not surveyed. There are two large lakes, the ground water level in wells in the area is below 500 feet.

21) It is also pertinent to submit here that during public hearing a local objected that all the documents are in English. Although the public hearing committee on environment is constituted by the Government, it is felt that it is on the side of the project proponents instead of the general public.

22) It is also pertinent to submit here that Hon'ble MLA Shri Sunil Kedar told to the Chairman and other committee members that the public hearing will not go ahead unless Marathi EIA is given. Marathi is the official language of State. Several times the public hearing has been postponed by the Collector of various districts.

23) It is further pertinent to submit here that the Chairman of Environment Public Hearing Committee told the audience that the said Environment Impact Assessment Report (EIA-Environment Impact Assessment Report) is a draft report. The objection raised by all the attendees will be taken into consideration.

S. ALI ... M.S. India Regn. No. 594 My Term Expires On 12/09/2027 GOVT. OF INDIA

24) It is also pertinent to submit here that one of the attendees asked the environmental public hearing committee whether all the

projects of the said EIA have been made available to the affected village panchayats. Not Making Marathi EIA report available is totally against the law. Therefore, the public hearing process cannot be continued here.

25) It is also pertinent to submit here that a local farmer said that the public hearing notice was published in a local Marathi newspaper and in a national English newspaper. But they have not published the notice of public hearing in Daily Local Newspaper. According to the information received by him, all the information is available in English only in Gram Panchayat office. Similarly, the compensation for their ancestral land will be given at the petty price. The surrounding environment is going to be polluted. At that time the Chairman of the public hearing committee, said that the said matter has been noted.

26) It is also pertinent to submit here that the Chairman, Public Hearing Committee on Environment said that as per the instructions in the notification, the Executive Summary Report of the proposed project must be made available in the official language of that State and accordingly the Executive Summary Report has been made available in English and Marathi language.

27) It is further pertinent to submit here that the attendees demanded that not only the Executive Summary Report, but the Environment Impact Assessment (EIA) report should be made available in Marathi first, and only then a public hearing should be held.

28) It is submitted that the participants further objected that it is believed that the English document has been made available in the Government office so that the local people do not know about this report. It is pointed out that the Chairman of the Public Hearing Committee has full authority to adjourn this public hearing. However, the attendees will not allow this public hearing. The first EIA report should be made available to the affected villages in Marathi language and taking note of this, the attendees / all the present villagers were announcing that the Chairman should postpone the public hearing.

29) It is submitted that during public hearing Shri Korde, Resident of Nagpur objected that the presentation is also completely wrong. Also, those who are sitting here, do not understand English language. Similarly, many English words are used in this presentation. Air, water, soils, hydro zoology are far beyond the

understanding of the common man. Please do the presentation in Marathi. Otherwise change the environmental consultant. We don't want this black listed consultant.

30) It is also submitted that local women who were present objected that they have not provided environmental documents to some village panchayats, and the local farmers cannot understand English. Before conducting this public hearing, it was necessary to make Marathi EIA available. They have violated these instructions. However, all the women present during public hearing wish that the public hearing process should not be continued.

31) It is also submitted that the women's group present at that time demanded that everyone should know what is in Marathi which is written in English. There are gram panchayat members, sarpanchas, they must know what is written in the report. Women's groups announced the closure of public hearings.

NOTARY

32) It is submitted that then the Co-ordinator, Environment Public Hearing Committee informed and humbly requested all present that EIA report in this regard was not made available in Marathi but would like to point out that notice of public hearing was published in daily news in Marathi and English dailies 30 days

before public hearing, in which objection opinions/comments are invited on the proposed project in writing orally/e-mail. However, no objection has been received in their office.

33) It is submitted that Local farmers, Dahegaon Gram Panchayat, Taluka-Kalmeshwar, District-Nagpur and Director, Agricultural Produce Market Committee, Kalameshwar, District-Nagpur said that they have signed Under Protest. At that time the Member of Environmental Public Hearing Committee, said that this public hearing is for the people.

34) It is submitted that at that time, the women's group collectively demanded that first after the EIA report is available in Marathi, people should be given some time to study and then this public hearing should be held, demanding all those present to stop the public hearing.

35) It is submitted that the Zilla Parishad member has expressed the opinion that I and everyone in the village is of the opinion that this project should not form under any circumstances.

36) It is further submitted that the woman present objected that the mine would reduce the standard of living of the people, the mine would increase the frequency of earthquakes and could damage

agriculture and water. Vena Dam is near from here. All women and men started demanding together that this project should not be done.

37) It is submitted that the Chairman of the Public Hearing Committee advised some attendees not to speak frequently and to give peace to others.

38) It is also submitted that Some women asked collectively that according to the report, underground coal mining will take place in 2100 acres. This 2100 acres belongs to Amravati High ways. There is an ordinance factory, water ponds, sanctuaries. The information is false in the report. Only two lakh population is mentioned in the report.

39) It is respectfully submitted that all men and women repeatedly demanded that public hearings be declared cancelled and they demanded that the Chairman should announce that the public hearing has been cancelled.

40) It is submitted that under such circumstances the Chairman of the Public Hearing Committee opined that as long as the people present here are speaking and expressing their thoughts and opinions, the work of public hearing cannot be stopped. It is also

the Chairman said here that a collective declaration of closure is being made here. But later objections will come that we are not allowed to speak.

41) It is submitted that thereafter the Chairman asked if anyone wanted to speak. Everyone answered "no". Later the chairman asked the audience if they wanted to hear the company's statement, at which time everyone unanimously refused. The Chairman of the Public Hearing Committee announced that in view of public sentiment, the environmental public hearing has been stopped here.

42) It is relevant to submit here that after the public hearing, Hon'ble Former Minister MLA Shri. Anil Deshmukh came to the stage and presented his statement about the proposed project in written form to the Public Hearing Committee on Environment. Shri Anil Deshmukh said on the Mike that he has informed the officials that there are Marathi speaking people in the sub area. However, all information about the project should be given in Marathi only. He has objections regarding the said project and has read the letter.

HAIDAR ALI S. Nagpur Dist. (M.S.) India Regn. No. 4594 My Term Expires On 14/08/2027 GOVT. OF INDIA

43) It is submitted that therefore public hearing meeting could not be processed further. The same has been included in the minutes of the environmental public hearing chaired by the representative of the Respondent No.4, District Magistrate, Nagpur which is annexed and marked herewith as **ANNEXURE-1** for the kind perusal of this Hon'ble Tribunal. The said minutes have been submitted to the office of present Respondent No.1 for further action.

44) Under such circumstances the present appeal filed as against the office of answering respondent deserves no consideration and is liable to be dismissed.

45) Hence the affidavit in reply is being submitted for due consideration of the Hon'ble Tribunal.

Place :Nagpur
Dated: .09.2024

Collector and District Magistrate, Nagpur
(Respondents No. 4)

District Magistrate
Nagpur

Solemn Affirmation

I Dr.Vipin Itankar, Aged about 40 years, Collector and District Magistrate, Nagpur do hereby take an oath and state on solemn

affirmation that the contents as stated above are true and correct to the best of my knowledge and information received from official record and hence I have signed on this day of 17 September, 2024 at Nagpur.

Deponent

District Magistrate
Nagpur

I know the deponent.

V.R. Bhute,
Advocate.

NOTARIAL REG
ENTRY NO. 18541
DATE 19/09/24

NOTARY
HAIDARI NAWSHAD S. ALI
Nagpur Dist. (M.S.) India
Regn. No. 4594
My Term Expires On 12/09/2027
GOVT. OF INDIA

SEAL OF NOTARY
HAIDARI NAUSHAD S. ALI
Dist. NAGPUR (M.S.) INDIA
REGD. No. 4594
GOVT. OF INDIA

SWORN / SOLEMNLY AFFIRMED
BY Dr. Vipin Itankar
WHO IS PERSONALLY KNOWN
TO ME / IDENTIFIED BY
BEFORE ME THIS THE 19th
DAY OF Sept 24 AT NAGPUR

HAIDARI NAUSHAD S. ALI
NOTARY
NAGPUR DIST. (M.S.) INDIA

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL

ANNEXURE-1

मेसर्स अदानी पॉवर महाराष्ट्र लिमिटेड, नागपुर यांचे ८६२ हेक्टर लिज क्षेत्रात मौजा – गोंडखैरी, भुमिगत खदान (कामठी कोल्डफिल्ड) ता. कळमेश्वर, जि. नागपूर येथे प्रस्ताविक २.० (निर्धारित क्षमता)/३.० (सर्वोच्च क्षमता) मिलीयन टन/वर्ष भुमिगत कोळशाचे उत्पादन घेणेबाबतच्या प्रकल्पासंदर्भात पर्यावरण विषयक जाहिर लोकसुनावणी बाबतचा इतिवृतांत...

मेसर्स अदानी पॉवर महाराष्ट्र लिमिटेड, नागपुर यांचे ८६२ हेक्टर लिज क्षेत्रात मौजा – गोंडखैरी, भुमिगत खदान (कामठी कोल्डफिल्ड) ता. कळमेश्वर, जि. नागपूर येथे प्रस्ताविक २.० (निर्धारित क्षमता) ३.० (सर्वोच्च क्षमता) मिलीयन टन/वर्ष भुमिगत कोळशाचे उत्पादन घेणेबाबतच्या प्रकल्पासंदर्भात पर्यावरण विषयक जाहिर लोकसुनावणी दिनांक १३ जुलै २०२३ रोजी सकाळी ११:०० वाजता ख. न. ९/५, कारली तलावाच्या बाजुला, गाव. कारली, ता. कळमेश्वर, जि. नागपुर आयोजित करण्यात आली.

सदरील पर्यावरण विषयक जाहीर सुनावणीबाबतची सुचना स्थानिक मराठी वृत्तपत्र दैनिक लोकमत व राष्ट्रीय इंग्रजी दैनिक वृत्तपत्र टाईम्स ऑफ इंडियामध्ये प्रसिध्दी दिनांक १० जुन २०२३ रोजीच्या वृत्तपत्रात देण्यात आली होती. **(सहपत्र क्र.१ सोबत जोडले आहे.)**

मा. सदस्य सचिव, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, मुंबई यांच्या कार्यालयीन आदेश क्रं बीओ/जेडी(डब्लुपीसी)/पीएच/बी-२३०६१४-एफटीस-०१४५ दि १४/०६/२०२३ अन्वये पर्यावरण विषयक जाहीर लोकसुनावणी घेण्याकरीता मा. जिल्हाधिकारी किंवा त्यांचे प्रतिनिधी अतिरीक्त, जिल्हादंडाधिकारी, नागपुर, समिती अध्यक्ष, प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, नागपुर, सदस्य व उप-प्रादेशिक अधिकारी, म.प्र.नि. मंडळ, नागपुर, समन्वयक म्हणून समिती गठीत करण्यात आली होती. **(सहपत्र क्र.२ सोबत जोडले आहे.)**

सदर पर्यावरण विषयक जाहीर लोकसुनावणीकरीता मा. सुभाष चौधरी, अतिरीक्त, जिल्हादंडाधिकारी, नागपुर, तथा समिती अध्यक्ष, सौ. हेमा देशपांडे, प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, नागपुर तथा सदस्य व श्री. राजेंद्र उ पाटील, उप-प्रादेशिक अधिकारी, म. प्र.नि. मंडळ, नागपुर तथा समन्वय, तथा ग्रामस्थ, सरपंच, पर्यावरणप्रेमी गट, स्थानिक व इतर प्रतीनिधी उपस्थिती होते. या बाबतचे हजेरी पट सोबत जोडत आहे. **(सहपत्र क्र.३ सोबत जोडले आहे.)**

कार्यपध्दती व उद्देश :

मा. अतिरिक्त जिल्हादंडाधिकारी, नागपुर तथा समिती अध्यक्ष यांच्या मान्यतेने सर्वप्रथम श्री. राजेंद्र उ. पाटील, उप-प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, नागपुर तथा समन्वयक पर्यावरण विषयक जाहीर लोकसुनावणी समिती, यांनी उपस्थित असलेले ग्रामस्थ, सरपंच, पर्यावरणप्रेमी गट, स्थानिक व इतर प्रतीनिधी यांचे हार्दिक स्वागत केले. समिती समन्वयक यांनी पुढे सांगितले की, या प्रकल्पाच्या पर्यावरण विषयक जाहीर सुनावणीची सुचना भारत सरकारच्या पर्यावरण, वने व वातावरणीय बदल मंत्रालय, नवी दिल्ली यांचे दि १४ सप्टेंबर २००६ च्या अधिनियमान्वये व सुधारीत अधिनियम दि ०१ डिसेंबर २००९ च्या तरतुदीनुसार सदरील लोकजाहीर सुनावणी जनतेच्या माहितीसाठी लोकसुनावणी प्रसिध्दी सुचना दोन दैनिक वृत्तपत्रात जसे मराठी

वृत्तपत्र दैनिक लोकमत व इंग्रजी दैनिक वृत्तपत्र टाईम्स ऑफ इंडियामध्ये ३० दिवस आधी दि १० जुन २०२३ रोजी देण्यात आली होती.

प्रस्तावित मे. अदानी प्रॉवर महाराष्ट्र नागपूर लिमिटेड यांचे ८६२.० हेक्टर लिज क्षेत्रात मौजा गोंडखैरी भूमिगत कोळसा खदान (कामठी कोल फिल्ड्स) गाव-गोंडखैरी, तालुका- कळमेश्वर, जिल्हा-नागपूर, महाराष्ट्र येथे प्रस्तावित २.० (निर्धारित क्षमता)/३.० (सर्वोच्च क्षमता) मिलियन प्रति वर्षे भूमीगत कोळश्याचे उत्पादन घेण्याच्या प्रकल्पासंबंधी पर्यावरणीय व्यवस्थापन आराखडाचा मसुदा, कार्यकारी सारांशच्या प्रती जनतेच्या अवलोकनार्थ व माहितीसाठी स्थानीक मराठी भाषेत व इंग्रजी भाषेत भारत सरकारच्या पर्यावरण, वने व वातावरणीय बदल मंत्रालय, नवी दिल्ली यांचे दि १४ सप्टेंबर २००६ च्या अधिनियमान्वये व सुधारीत अधिनियम दि ०१ डिसेंबर २००९ च्या तरतुदीनुसार अभ्यासण्याकरीता खालील अधिसूचित स्थानिक कार्यालये व ग्रामपंचायती येथे उपलब्ध करुन देण्यात आलेल्या होत्या.

१) क्षेत्रीय कार्यालय, पश्चिम मध्य झोन, पर्यावरण, वने व हवामान बदल मंत्रालय, न्यु सेक्रेटरिएल बिल्डिंग तळमजला, ईस्ट विंग, सिव्हिल लाईन, नागपूर 440 001
२) पर्यावरण व वातावरणीय बदल विभाग, 15वा मजला, नवीन प्रशासकीय इमारत, महाराष्ट्र शासन, मंत्रालय, मादाम कामा रस्ता, मुंबई -400 032
३) सहसंचालक (जल प्रदूषण नियंत्रण), महाराष्ट्र प्रदूषण नियंत्रण मंडळ, कल्पतरू पॉईंट, 3रा माळा, पीव्हीआर सिनेमागृहासमोर, सायन सर्कलजवळ, सायन पूर्व, मुंबई – 400 022
४) प्रादेशिक अधिकारी, महाराष्ट्र प्रदषण नियंत्रण मंडळ. उद्योग भवन, 5 वा मजला, सिव्हिल लाईन्स, नागपूर – 440 001
५) उप प्रादेशिक अधिकारी, नागपूर – 1, महाराष्ट्र प्रदषण नियंत्रण मंडळ. उद्योग भवन, 5 वा मजला, सिव्हिल लाईन्स, नागपूर – 440 001
६) जिल्हाधिकारी, जिल्हाधिकारी कार्यालय, सिव्हिल लाईन्स, नागपूर;
७) मुख्य कार्यकारी अधिकारी, जिल्हा परिषद, सिव्हिल लाईन्स, नागपूर;
८) महाव्यवस्थापक, जिल्हा उद्योग केंद्र, उद्योग भवन, सिव्हिल लाईन्स, नागपूर;
९) उप-विभागीय अधिकारी, कळमेश्र्वर, तालुका-कळमेश्र्वर, जिल्हा-नागपूर;
१०) तहसीलदार,तहसील कार्यालय, कळमेश्र्वर, तालुका-कळमेश्र्वर, जिल्हा-नागपूर
११) ग्रामपंचायत, पेठकाळडोंगरी, पंचायत समिती, नागपूर, जिल्हा-नागपूर
१२) ग्रामपंचायत,व्याहाड, पंचायत समिती, नागपूर, जिल्हा-नागपूर
१३) ग्रामपंचायत,सुराबर्डी, पंचायत समिती, नागपूर, जिल्हा-नागपूर,
१४) ग्रामपंचायत,धामणा लिंगा, पंचायत समिती, नागपूर, जिल्हा-नागपूर,
१५) ग्रामपंचायत,दवलामेटी, पंचायत समिती, नागपूर, जिल्हा-नागपूर,
१६) ग्रामपंचायत,दुगधामणा, पंचायत समिती, नागपूर, जिल्हा-नागपूर,
१७) ग्रामपंचायत,सोनेगाव निपाणी, पंचायत समिती, नागपूर, जिल्हा-नागपूर,
१८) ग्रामपंचायत,गोंडखैरी, कळमेश्र्वर,जिल्हा-नागपूर,
१९) ग्रामपंचायत,निमजी, कळमेश्र्वर,जिल्हा-नागपूर,
२०) ग्रामपंचायत,लोणारा, कळमेश्र्वर,जिल्हा-नागपूर,

२१) ग्रामपंचायत,आष्टीकला, कळमेश्वर,जिल्हा-नागपूर,
२२) ग्रामपंचायत,सेलू, कळमेश्वर,जिल्हा-नागपूर,
२३) ग्रामपंचायत,उपरवाही, कळमेश्वर,जिल्हा-नागपूर,
२४) ग्रामपंचायत,कळंबी, कळमेश्वर,जिल्हा-नागपूर,
२५) ग्रामपंचायत,सावंगी, कळमेश्वर,जिल्हा-नागपूर,
२६) ग्रामपंचायत,दहेगांव, कळमेश्वर,जिल्हा-नागपूर,
२७) ग्रामपंचायत,साहुली, कळमेश्वर,जिल्हा-नागपूर,
२८) ग्रामपंचायत,लिंगा, कळमेश्वर,जिल्हा-नागपूर,
२९) ग्रामपंचायत,रायपुर,हिंगणा,जिल्हा-नागपूर,
३०) ग्रामपंचायत,डिंगडोह (देवी),हिंगणा,जिल्हा-नागपूर,
३१) ग्रामपंचायत,नागलवाडी,हिंगणा,जिल्हा-नागपूर,
३२) ग्रामपंचायत,नागलवाडी,हिंगणा,जिल्हा-नागपूर,
३३) ग्रामपंचायत,खैरी पन्नासे,हिंगणा,जिल्हा-नागपूर,
३४) ग्रामपंचायत,वडधामना,हिंगणा,जिल्हा-नागपूर,

त्यामध्ये प्रस्तावित प्रकल्पाविषयी सूचना, विचार, टीकाटिप्पणी, आक्षेप तोंडी तसेच लेखी तसेच ई-मेल स्वरुपात देण्याबाबतचे आव्हान ३० दिवस आधी जनतेला व पर्यावरणविषयक काम करणा-या संस्थांना आव्हान करण्यात आलेले होते. सदील जाहीर सुचनेच्या अनुषंगाने या कार्यालयास एकुण ४४ सुचना लेखी स्वरूपात प्राप्त झाले आहेत. **(सहपत्र क्र. ४ सोबत जोडले आहे.)**

संबंधित प्रकल्पाविषयी ज्या कोणालाही लेखी निवेदन, सूचना, हरकती, द्यावयाचे असल्यास त्यांनी प्रकल्पधारकाचे सादरीकरण झाल्यावर आपले नाव व गावाचे नाव सांगून प्रश्न/सूचना/हरकती विचारू शकता. या प्रश्न-उत्तराच्या कार्यवाहीची नोंद जशीच्या तशी घेण्यात येऊन या जाहीर सुनावणीचे इतिवृत्त राज्यस्तरी किंवा केंद्रस्तरीय आघात मूल्यांकन प्राधिकरण / समितीकडे महाराष्ट्र प्रदूषण नियंत्रण मंडळ, मुख्यालय, मुंबई यांच्यामार्फत पाठविण्यात येईल.

सदरील समिती ही फक्त लोकांचे सदरील प्रकल्पाबाबतचे मत नोंदविण्याकरिता असून कोणतेही निर्णय घेण्याचे अधिकार या समितीस नाही.

समन्वयक पर्यावरण विषयक जाहीर लोकसुनावणी समिती, यांनी प्रकल्पधारकास विनंती केली की, त्यांच्या प्रस्तावित प्रकल्पासंबंधीची पर्यावरण अनुमतीच्या प्रस्तावाकरिता पर्यावरण विषयक लोक जाहीर सुनावणीचे सादरीकरण करावे. माननीय अध्यक्षांच्या परवानगीने प्रकल्प पर्यावरण सल्लागार यांनी प्रकल्पाविषयी व पर्यावरण व्यवस्थापन योजनेविषयी सादरीकरण मराठी भाषेत सुरु केले.

सादरीकरणात प्रामुख्याने खालील बाबी स्पष्ट करण्यात आल्या:-

प्रकल्पाबाबतची सविस्तर माहिती

- प्रकल्पाचे क्षेत्रफळ, अक्षांश-रेखांश,नकाशा, बुडित क्षेत्र, लाभक्षेत्र, वन क्षेत्र,प्रकल्पाचे वैशिष्ट्ये,प्रकल्पाचे महत्व, परिणाम, जमीन वापर, भूकंप स्थिरता,
- प्रकल्पाचा उद्देश, सामाजिक स्थिती, रोजगाराची संधि, शेतक-यांच्या प्रकल्पामुळे होणारा विकास,
- प्रकल्पाचे विश्लेषण, सारांश, निष्कर्ष
- सामाजिक व आर्थिक स्थितीचे विश्लेषण
- हवा, पाणी, जमीन, ध्वनी, विस्थापन इ.बाबतची माहिती,
- नियोजित प्रकल्पामुळे हवा,पाणी,विस्थापन,जैवविविधता यावर होणारे परिणाम व व्यवस्थापन
- प्रकल्प कार्यान्वित झाल्यानंतर केले जाणारे पर्यावरण व्यवस्थापन याबाबतची माहिती, इतर पर्यावरण व्यवस्थापन विषयीची माहिती.
- खाणीतील हरितपट्टयासाठी व इतर कामकाजासाठी जमिनीचा वापर, खाणकामाचा प्रकार भुमीगत व खाणीचे आयुष्य हे ३० वर्षे.
- पर्यावरण व्यवस्थापन योजनेसाठी भांडवली खर्च व आवर्ती खर्चा करीता प्रयोजन केले.

खाणीमध्ये प्रत्यक्ष व अप्रत्यक्ष मनुष्यबळाची आवश्यकता लागणार आहे. ८६३ प्रत्यक्ष मनुष्यबळ व १६०० अप्रत्क्ष मनुष्यबळाची आवश्यकता लागणार असल्याची माहिती देत असते वेळी आमदार मा. सुनील केदार यांचे आगमन झाले. त्यांनी सादरीकरण थांबविण्याची सूचना केली.

मा. अध्यक्ष, लोकसुनावणी समिती तथा अतिरिक्त जिल्हादंडाधिकारी यांनी सादरीकरण तात्पुरते थांबविण्याची सूचना केली.

समन्वयक, यांनी प्रस्तावना परत सांगितली. त्यावेळी आमदार मा. सुनील केदार व इतरांनी आक्षेप नोंदविला की पर्यावरण आघात मुल्यांकन (EIA) अहवाल हा मराठीत उपलब्ध करण्यात आलेला नाही.

त्यावेळी श्री पालीवाल, राहणार-नागपूर यांनी आक्षेप नोंदविली का आपण जो मसुदा पर्यावरण आघात मुल्यांकन (EIA) अहवाल उपलब्ध केला, तो मराठीत नाही. त्यांनी सांगितले की मसुदा पर्यावरण आघात मुल्यांकन (EIA) अहवाल हा त्या त्या राज्याच्या शासकीय भाषेत येथे मराठीत सामान्य जनतेस उपलब्ध करुन देणे बंधनकारक असताना तो करण्यात आलेला नाही. तो इंग्रजीत असून तो ग्रामपंचायतीस पाठविण्यात आलेला आहे. श्री पालीवाल यांना आक्षेप नोंदविला की ईआयए अधिसूचना, २००९ नुसार प्रस्तावित प्रकल्पाचा पर्यावरण आघात मुल्यांकन अहवाल तसेच पर्यावरण व्यवस्थापन आराखडा हा स्थानिक भाषा तसेच मराठी मध्ये देणे आवश्यक आहे. मा. आमदार श्री. सुनील केदार यांनी आक्षेप नोंदविला की महाराष्ट्र राज्याची भाषा ही मराठी असून मराठी अहवाल जनतेस उपलब्ध करुन देण्यात आलेला नाही. त्यांनी पुढे

आक्षेप नोंदविला की देशात लोकशाही आहे. ग्रामीण भागातील सामान्य लोकांना इंग्रजी कळत नाही. त्यांच्यापर्यंत माहिती पोहोचलेली नाही. जर आपणाकडे मराठीतील प्रत आहे तर ती दाखवा. मराठीत ईआयए अहवाल सामान्य जनतेस उपलब्ध करण्यात यावा, त्यांना अभ्यासासाठी पुरेसा वेळ दिल्यानंतर जनसुनावणी आयोजित करण्यात यावी. आम्ही प्रकल्पाच्या विरुध्द नाही. राष्ट्राला कोळशाची गरज ही आहे.

मा. अध्यक्ष, यानी सांगितले की सदरहू आक्षेपाची नोंद घेण्यात आलेली असून त्याचा इतिवृतात समावेश करण्यात येईल. त्यावेळी आमदार श्री. सुनील केदार यांनी आक्षेप नोंदविला की प्रथम ईआयए अहवाल हा मराठीत उपलब्ध करण्यात यावा. मा. अध्यक्ष, महोदय यांनी मत मांडले की सादरीकरण मराठीत असल्याने प्रकल्पाची माहिती मिळू शकते.

उपस्थितांनी आक्षेप नोंदविला की म.प्र.नि. मंडळाने गावात इंग्रजी प्रत पाठविलेली आहे. तरी मराठी ईआयए प्रत उपलब्ध केल्याशिवाय जनसुनावणी प्रक्रिया पुढे चालू ठेवता येणार नाही.

श्री. कोरडे, नागपूर यांनी सांगितले की हा रिपोर्ट बोगस आहे. कारण यासाठी केलेला अभ्यास, सर्वेक्षण हे चुकीचे आहे. बेसलाईन, हायड्रो झुऑलॉजी सर्वेक्षण केलेले नाही. तेथे दोन मोठे तलाव आहेत, सदर भागातील विहीरींमध्ये भुजल पातळी ही ५०० फुटापेक्षा खाली आहे.

एका स्थानिक व्यक्तीने आक्षेप नोंदविला की सर्व कागदपत्रे ही इंग्रजीमध्ये आहे. पर्यावरण विषयक जनसुनावणी समिती ही शासनाने गठित केलेली असूनही सामान्य जनतेच्या ऐवजी प्रकल्प प्रस्तावकांच्या बाजुने असल्याचे जाणवते.

आमदार श्री. सुनील केदार यांनी मा. अध्यक्ष व इतर समिती सभासदांना सांगितले की मराठी ईआयए दिल्याशिवाय जनसुनावणी पुढे जाणार नाही. मराठी ही आपल्या राज्याची राज भाषा आहे. ब-याच वेळा विविध जिल्ह्यातील जिल्हाधिकारी यांनी जनसुनावणी ही स्थगित केलेली आहे.

मा. अध्यक्ष, पर्यावरण विषयक जाहिर जनसुनावणी समिती यांनी उपस्थितांना सांगितले की सदरहू पर्यावरण आघात मुल्यांकन अहवाल (ईआयए -Environment Impact Assessment Report) हा प्रारुप अहवाल आहे. आपण उपस्थित करीत असलेले आक्षेप मत याचा विचार करुन तो अंतीम करण्यात येईल.

एका उपस्थितांने पर्यावरणविषयक जाहिर जनसुनावणी समितीस विचारणा केली की सदरहू ईआयए हा सर्व प्रकल्प बाधित ग्रामपंचायतींना उपलब्ध करण्यात आलेला आहे का? मराठी ईआयए अहवाल न उपलब्ध करणे हे पूर्णपणे कायद्याच्या विरुध्द आहे, त्यामुळे येथे जनसुनावणी प्रक्रिया पुढे चालू ठेवता येणार नाही.

एका स्थानिक शेतकरी, यांनी सांगितले की या जनसुनावणीची सूचना ही एक स्थानिक मराठी वृत्तपत्रात व एक देश पातळीवरिल इंग्रजी वृत्तपत्रात इंग्रजीत प्रसिध्द केलेला आहे. मात्र आपण येथील सांध्य दैनिकात जनसुनावणी सूचना प्रसिध्द केलेली नाही. मला मिळालेल्या माहितीनुसार सर्व माहिती ही इंग्रजीतच ग्रामपंचायत कार्यालयात उपलब्ध करण्यात आलेली आहे. त्याचप्रमाणे आमच्या वडीलोपारजीत जमिनीचा मोबदला कवडीमोल भावाने दिला जाणार आहे. येथील पर्यावरण दुषीत होणार आहे. मा. अध्यक्ष, यांनी सांगितले की सदरहू मुददयाची नोंद घेण्यात आलेली आहे.

मा. अध्यक्ष, पर्यावरण विषयक जाहिर जनसुनावणी समिती यांनी सांगितले की अधिसूचनेतील निर्देशांनुसार प्रस्तावित प्रकल्पाचा कार्यकारी सारांश हा त्या त्या राज्याच्या अधिकृत्त भाषेत उपलब्ध करणे आवश्यक असून त्याप्रमाणे कार्यकारी सारांश अहवाल (Executive Summary Report) हा इंग्रजी व मराठीत उपलब्ध करण्यात आलेला आहे.

उपस्थितांनी मागणी केली की फक्त कार्यकारी सारांश अहवाल नाही तर पर्यावरण आघात मुल्यांकन (Environment Impact Assessment -EIA Report) अहवाल हा मराठीत प्रथम उपलब्ध करुन देण्यात यावा, नंतरच जनसुनावणी आयोजित करण्यात यावी.

उपस्थितांनी पुढे आक्षेप नोंदविताना सांगितले हा अहवाल स्थानिक लोकांना कळु नये म्हणुन शासकीय कार्यालयात इंग्रजी दस्तावेज उपलब्ध केला आहे असा समज होतो. मा. अध्यक्षांना ही जनसुनावणी स्थगित करण्याचा पूर्ण अधिकार आहे. तरी आम्ही ही जनसुनावणी होऊ देणारच नाही. प्रथम ईआयए अहवाल हा प्रकल्प बाधित गावांना मराठीतच उपलब्ध करुन देण्यात यावा व याची नोंद घेऊन मा. अध्यक्षांनी ही जनसुनावणी बैठक स्थगित करण्यात यावी अशी सर्व उपस्थित ग्रामस्थ घोषणा करत होते.

श्री. कोरडे, राहणार-नागपूर यांनी आक्षेप नोंदविला की सादरीकरण हेही पूर्णपणे चुकीचे आहे. तसेच येथे जे बसलेले आहेत, त्यांना इंग्रजी येत नाही. त्याचप्रमाणे हे सादरीकरण करताना बरेच इंग्रजी शब्द वापरण्यात आलेले आहे. एअर, वॉटर, सॉईल्स, हायड्रो झुऑलॉजी हे सामान्य माणसाच्या समजण्याच्या फार पुढे गेलेले आहेत. कृपा करुन सादरीकरण हे मराठीतून करा. नाहीतर पर्यावरण सल्लागार हा बदला. हा ब्लॅक लिस्टेड कन्संल्टंट आम्हांला नको.

उपस्थित स्थानीक महिला यांनी आक्षेप नोदविला की काही ग्रामपंचायतीस आपण पर्यावरण दस्तावेज उपलब्ध करुन दिलेलाच नाही. येथील स्थानीक शेतकरी हे इंग्रजी समजू शकत नाहित. ही जनसुनावणी घेण्यापूर्वी मराठी ईआयए अहवाल उपलब्ध करणे गरजेचे होते. या निर्देशांचे आपण उल्लंघन केलेले आहे. तरी येथील सर्व उपस्थित महिलांची अशीच इच्छा आहे की ही जनसुनावणी प्रक्रिया ही पुढे चालवू नये.

त्यावेळी उपस्थित महिला समुहाने मागणी केली की येथे सर्वांनाच कळले पाहिजे की मराठीत काय आहे जे इंग्रजीत लिहिलेले आहे. येथे ग्रामपंचायत सदस्य आहेत, सरपंच आहेत, त्यांना कळलेच पाहिजे की अहवालात काय लिहिलेले आहे. महिला समुहाने जनसुनावणी बंद करण्याबाबत घोषणा दिल्या.

समन्वयक, पर्यावरण जनसुनावणी समिती यांनी माहिती दिली आणि सर्व उपस्थितांना नम्र विनंती केली की, या संदर्भात EIA अहवाल मराठीत उपलब्ध करून दिला नाही परंतु आपल्या निदर्शनास आणु इच्छितो की, जनसुनावणीची सूचना मराठी आणि इंग्रजी दैनिकांमध्ये दैनिक बातम्यांमध्ये ३० दिवस अगोदर प्रकाशित करण्यात आली होती. पेपर मराठी दैनिक लोकमत आणि दैनिक इंग्रजी वृत्तपत्र द टाइम्स ऑफ इंडिया ज्यामध्ये प्रस्तावित प्रकल्पाबाबत हरकती/सूचना/मत/टिप्पण्या मागवल्या गेल्या असतील तर लेखी/तोंडी/ई-मेलद्वारे. मात्र, आमच्या कार्यालयात याबाबत कोणतीही हरकत प्राप्त झालेली नाही.

स्थानिक शेतकरी, दहेगांव ग्रामपंचायत, तालुका-कळमेश्वर, जिल्हा-नागपूर तथा संचालक, कृषि उत्पन्न बाजार समिती, कळमेश्र्वर, जिल्हा-नागपूर यांनी सांगितले की त्यांनी Under Protest सही केलेली आहे. त्यावेळी सदस्या, पर्यावरण जन सुनावणी समिती, यांनी सांगितले की ही जनसुनावणी लोकांकरीता आहे.

त्यावेळी महिलांनी समुहाने एकत्रित मागणी केली की प्रथम ईआयए हा मराठीत उपलब्ध झाल्यानंतर लोकांना अभ्यासासाठी काही कालावधी/वेळ देणे गरजेचे आहे व नंतर ही जनसुनावणी आयोजित करण्यात यावी. सर्व उपस्थितांना जनसुनावणी थांबविण्याची मागणी केली.

जिल्हा परिषद सदस्य यांनी मत मांडेल की हा प्रकल्प कुठल्याही परिस्थिती होऊ नये असे माझे व गावातील सर्वांचेच मत आहे.

उपस्थित महिलेने आक्षेप नोंदविला की खाणीमुळे लोकांच्या जीवनमान खालावेल खाणीमुळे येथे भूकंप होण्याचे प्रमाण वाढेल व शेतीचे व पाण्याचेही नुकसान होऊ शकते. वेणा धरण येथून जवळ आहे. सर्व महिला व पुरुष एकत्रित मागणी करु लागले की हा प्रकल्प नको.

मा. अध्यक्ष महोदय, यांनी काहींना वारंवार न बोलण्याची व इतरांना संधि देण्याची सूचना केली.

काही महिलांनी एकत्रित विचारणा केली की अहवालानुसार भूमिगत कोळासा खाण ही २१०० एकरमध्ये होणार आहे. या २१०० एकरात अमरावती हायवे आहे, ऑर्डिनन्स फॅकटरी आहे, पाण्याचे तलाव, अभयारण्य आहेत. अहवालात माहीती खोटी दिलेली आहे. फक्त दोन लाख लोकसंख्या सांगितलेली आहे.

सर्व पुरुष व महिलांना जनसुनावणी रद्द झाल्याबाबतची घोषणा करण्याची वारंवार मागणी केली. त्यांनी अध्यक्षांना जनसुनावणी रद्द केल्याचे जाहिर करावे अशी मागणी केली.

मा. अध्यक्ष महोदय यांनी मत मांडले की जोपर्यंत येथे उपस्थित बोलत आहेत आपले विचार, मते व्यक्त करत आहेत, तोपर्यंत जनसुनावणीचे कामकाज थांबवता येणार नाही.

मा. अध्यक्ष, महोदय यांनी येथे सांगितले की येथे बंद करण्याची एकत्रित घोषणा करण्यात येत आहे. पंरतु नंतर आक्षेप येतील की आम्हांला बोलू दिले नाही.

आमदार श्री. सुनील केदार यांनी सांगितले की ईआए अहवाल मराठीत द्या, तदनंतर जनसुनावणी सुरु करा.

मा. अध्यक्ष यांनी कोणाला काही बोलायचे आहे का याबाबत विचारणा केली. त्यावर सर्वानी "नाही " असे उत्तर दिले. नंतर मा. अध्यक्ष यांनी उपस्थितांना कंपनीचे म्हणणे ऐकायचे आहे का याबाबत विचारणी केली, त्यावेळी एकमताने सर्वांनी नकार दिला. मा. अध्यक्ष यांनी घोषणा केली की जनभावना लक्षात घेता ही पर्यावरणविषयक जनसुनावणी ही येथे थांबविती.

जनसुनावणी संपल्यानंतर माजी मंत्री आमदार श्री. अनिल देशमुख हे मंचावर आले व त्यांनी प्रस्तावित प्रकल्पाविषयी आपले निवेदन हे लेखी स्वरुपात पर्यावरणविषयक जाहिर जनसुनावणी समितीस सादर केले.

श्री. अनिल देशमुख यांनी माईकवरुन असे सांगितले की मी अधिका-यांना सूचना दिल्या की येथे सव भागात मराठी बोलणारे लोक आहेत. तरी प्रकल्पाची सर्व माहिती ही मराठीतच दिली पाहिजे. सदरहू प्रकल्पाबाबत माझे आक्षेप असून ते पत्र वाचून दाखविले.

(सुभाष चौधरी)
अध्यक्ष, लोकसुनावणी समिती
तथा अतिरिक्त
जिल्हादंडाधिकारी, नागपुर.

(हेमा देशपांडे)
सदस्य लोकसुनावणी समिती
तथा प्रादेशिक अधिकारी,
म. प्र.नि. मंडळ, नागपुर

(रा. उ. पाटील)
समन्वयक लोकसुनावणी समिती
तथा उप प्रादेशिक अधिकारी,
म. प्र.नि. मंडळ, नागपुर-१